

BEFORE THE NATIONAL GREEN TRIBUNAL, KOLKATA

O. A. No. 74 of 2023 (EZ)

Gautam Prakash

Applicant

Vs.

M/s Seventeen Degree Hotel  
Company Pvt. Ltd. & Anr.

Respondents

## INDEX

S. N.	Particulars	Page No.
1.	Affidavit on Behalf of Respondent No.-2, Jharkhand State Pollution Control Board.	02-07
2.	Annexure - A: True copy of the Board's Letter No. B-2392 dated 17/10/2023.	08
3.	Annexure - B: True copy of the letter submitted by the Regional Officer, JSPCB Regional Office, Dhanbad vide letter No. 1354 dated 10/11/2023.	09-10
4.	Annexure - C: True copy of the letter submitted by the Regional Officer, JSPCB Regional Office, Dhanbad vide letter No. 1502 dated 04/12/2023.	11-14

5.	Annexure - D: True copy of the Board's letter No. B-2657 dated 05/12/2023	15-17
----	---	-------

Filed by: -



Kumar Anurag Singh  
Advocate

Jharkhand State Pollution Control Board

3



**BEFORE THE NATIONAL GREEN TRIBUNAL, KOLKATA**

**O. A. No. 74 of 2023 (EZ)**

**Gautam Prakash**

**Applicant**

**Vs.**

**M/s Seventeen Degree Hotel  
Company Pvt. Ltd. & Anr.**

**Respondents**

**Affidavit on behalf of Respondent No. - 2,  
Jharkhand State Pollution Control Board in  
compliance of order dated 12/10/2023.**

I, Yatindra Kumar Das, son of Late K. K. Das aged about 57 years presently posted as the Member Secretary, Jharkhand State Pollution Control Board, H.E.C, Dhurwa, Ranchi and am duly authorized and here by solemnly state and affirm as follows: -

1. That, at present, I am working and posted as the Member Secretary, Jharkhand State Pollution Control Board, H.E.C, Dhurwa, Ranchi and as such, I am well acquainted with all the facts and circumstances of this case.

Notarised under Notaries Act 1956  
& Notaries Rules 1956 by Govt. of  
Jharkhand, Ranchi (India)

Ref No 2051 Date 5 DEC 2023



2. That, I have gone through the order dated 12/10/2023 passed by the Hon'ble NGT, EZB, Kolkata and have understood the contents therein.
3. That, I have been authorized to swear this affidavit on behalf of the Respondent No. -2, Jharkhand State Pollution Control Board (JSPCB) by the competent authority. Further it is stated that I have gone through the relevant files and records in the present case.
4. That, it is humbly stated and submitted that in light of the direction issued by the Hon'ble NGT, EZB, Kolkata accordingly, the Jharkhand State Pollution Control Board (Respondent No. 02), vide its Ref. No. B-2392 dated 17/10/2023 has directed the Regional Officer, Regional Office - Cum - Laboratory, Dhanbad to take the average reading spread over morning, evening and night hours over at least a week as directed by the Hon'ble Tribunal.

Photocopy of the Board's  
Letter No. B-2392 dated



17/10/2023 is enclosed  
herewith as **Annexure - 'A'**.

5. That, it is humbly stated and submitted that the Noise Level Monitoring nearby House of Sri Gautam Prakash, Applicant was carried out by the team of the JSPCB Regional Office - Cum - Laboratory, Dhanbad. The Monitoring Report, has been submitted by the Regional Officer, JSPCB Regional Office - Cum - Laboratory, Dhanbad vide Letter No. 1354 dated 10/11/2023. A perusal of the said report shows that the average noise level inside complainant house was found beyond the prescribed limit.

Photocopy of the Letter No. 1354 dated 10/11/2023 is enclosed herewith as **Annexure - 'B'**.

6. That, it is humbly stated and submitted that the Regional Officer, JSPCB Regional Office - Cum - Laboratory, Dhanbad vide his letter no - 1502 dated 04/12/2023 has informed that Unit has provided Rent Agreement Paper, Municipality Trade License and Food Safety Administration License.

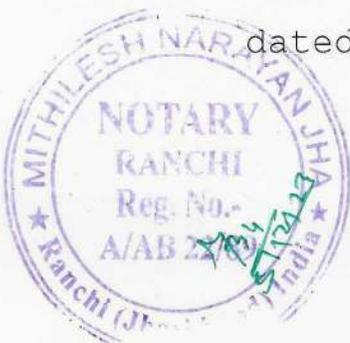


As per the Food Safety Administration license, the date of issue of license is 29/12/2017. Hence, in light of the above facts, it was recommended that the Environmental Compensation may be calculated from the above date.

Photocopy of the Letter No. 1502 dated 04/12/2023 is enclosed herewith as **Annexure - 'C'**.

7. That, it is humbly stated and submitted that in light of the recommendation of the Regional Officer, JSPCB Regional Office - Cum - Laboratory, Dhanbad a show cause notice has been issued to the Unit to submit its representation that why not the Interim Environmental Compensation calculated against the Unit as per the "Report of the CPCB In-house Committee on Methodology for Assessing Environmental Compensation and Action Plan to Utilize the Fund" may not be imposed vide Board's Letter No. B-2657 dated 05/12/2023.

Photocopy of the Board's Letter No. B-2657 dated



7

05/12/2023 is enclosed

herewith as **Annexure - 'D'**.

8. That, this Affidavit is filed bonafide and in the interest of justice.

9. That the statement made in forgoing paragraphs are true to my knowledge in annexure are true copy of its original.

*Yati and no know*

DEPONENT

**VERIFICATION:**

Verified at Ranchi on this the day of <sup>5<sup>th</sup></sup>..... December, 2023 that the averments & facts stated herein above are true and correct to my knowledge and belief and nothing material has been concealed therefrom.

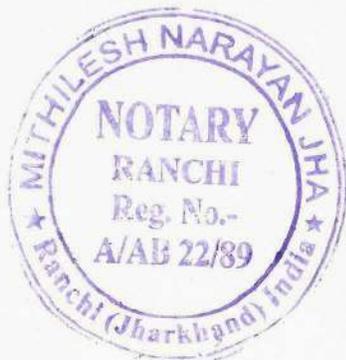
*Yati and no know*

DEPONENT

Notary Public under Notary Act 1956  
Notary Public Reg. No. 1956 by Govt. of  
Jharkhand (Ranchi, Jharkhand)

Ref.No. 2051 Date 5 DEC 2023

*Yati 5/12/2023*  
NOTARY PUBLIC  
RANCHI





# JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004

Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

'A'

8

By Email

Hon'ble NGT Matter  
Time Bound (Urgent)

Ref. No. **B-2392**

Ranchi, Dated... **17/10/2023**

From,

Yatindra Kumar Das,  
Member Secretary.

To,

The Regional Officer,  
JSPCB Regional Office – Cum – Laboratory,  
Dhanbad.

**Sub: - Compliance of the directions issued by the Hon'ble NGT, Eastern Zone Bench in order dated 12/10/2023 in O. A. No. 74/2023/EZ in the matter of Gautam Prakash Versus M/s Seventeen Degree Hotel Company Pvt. Ltd. &Anr.- Regarding.**

With reference to the subject noted above, it is to inform that the Hon'ble NGT, Eastern Zone Bench in its order dated 12/10/2023 in O. A. No. 74/2023/EZ in the matter of Gautam Prakash Versus M/s Seventeen Degree Hotel Company Pvt. Ltd. &Anr. has issued certain directions (Copy enclosed). The relevant portion of which are as below: -

*"3. The Inspection Report which has been filed with this affidavit under the heading 'Noise Level Report' gives the decibel reading as 56.1 dB(A) at a distance of 35 feet from the Air Conditioners and the time of recording the reading is 12:30 PM to 12:35 PM. This is during the afternoon. There is no reading for evening or night time. We also find that this is only a single reading of a single day but not an average reading over at least one week. We, therefore, direct the Jharkhand State Pollution Control Board to file fresh affidavit within 15 days.*

*4. List on 30.10.2023."*

In light of the above, it is, hereby directed to take the average reading spread over morning, evening & night hours over atleast a week as directed by the Hon'ble NGT and submit the Noise Level Monitoring report to the undersigned at an earliest so that the report may be filed in time.

Encl: As above

(Yatindra Kumar Das)  
Member Secretary

*YKD*



KMB/694



181

Ph: 0326-3510094

झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद  
Jharkhand State Pollution Control Board  
HIG-1, Housing Colony, Dhanbad-826001

'B'

9

Letter No : 1354

Dated : 10/11/2023

From,

Jitendra Pd. Singh,  
Regional Office,  
Dhanbad

To,

The Member Secretary,  
Jharkhand State Pollution Control Board,  
H.E.C., Dhurwa, Ranchi

Sub: **Compliance of the directions issued by the Hon'ble NGT, Eastern Zone Bench in order dated 12/10/2023 in O.A. No. 74/2023/EZ in the matter of Gautam Prakash Versus M/s. Seventeen Degree Hotel Company Pvt.Ltd. & Anr.- Regarding.**

Ref. **HQ, Ranchi Ref No.-B-2392,Dated-17/10/2023.**

Sir,

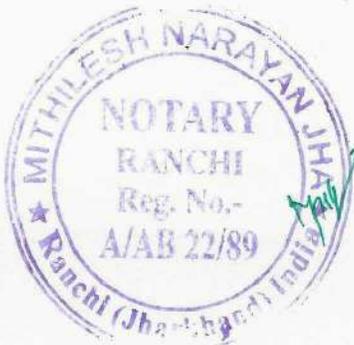
In the light of Compliance of the directions issued by the Hon'ble NGT, Eastern Zone Bench in order dated 12/10/2023 in O.A. No. 74/2023/EZ, Please find enclosed herewith the Noise level monitoring reports, monitored Nearby House of Sri Gautam Prakash, Resident near M/s. Seventeen Degree Hotel Company Pvt. Ltd., L.C. Road, Dhanbad for your information & necessary action.

Enc-A/a

Your's faithfully,

Jitendra Pd. Singh  
10.11.2023

(Jitendra Pd. Singh)  
Regional Officer, Dhanbad.





**JHARKHAND STATE POLLUTION CONTROL BOARD,**  
TA Division Building, HEC, Dhurwa, RANCHI

(10)

Lab Ref. No. ...106...

Dated...10.11.23

**NOISE LEVEL MONITORING REPORT**

Name of the Location: Nearby House of Sri Gautam Prakash, Resident near  
M/s. Seventeen Degrees Hotel Company Pvt. Ltd. L.C.  
Road, Dhanbad.

Date	Morning Hours (Time)	Noise level value obtained dB(A)	Evening Hours (Time)	Noise level value obtained dB(A)	Night Hours (Time)	Noise level value obtained dB(A)
27/10/2023	11:10 AM to 11:15 AM	56.8	06:20 PM to 06:25 PM	57.0	10:00 PM to 10:05 PM	56.2
28/10/2023	11:00 AM to 11:05 AM	56.8	06:10 PM to 06:15 PM	56.7	10:10 PM to 10:15 PM	57.7
29/10/2023	11:10 AM to 11:15 AM	56.7	06:05 PM to 06:10 PM	58.3	10:05 PM to 10:10 PM	56.5
30/10/2023	11:05 AM to 11:10 AM	58.0	06:15 PM to 06:20 PM	59.5	10:10 PM to 10:15 PM	55.6
31/10/2023	11:05 AM to 11:10 AM	57.0	06:10 PM to 06:15 PM	56.6	10:05 PM to 10:10 PM	56.9
01/11/2023	11:15 AM to 11:20 AM	56.7	06:30 PM to 06:35 PM	51.1	10:05 PM to 10:10 PM	52.0
02/11/2023	-	-	06:35 PM to 06:40 PM	54.5	10:10 PM to 10:15 PM	53.8
<b>Average Value</b>		<b>57.00</b>		<b>56.24</b>		<b>55.53</b>

Note : Monitoring has not been done on dated 02.11.2023, morning time due to non co-operation of complainer. One AC was operational that time out of two.

Remarks : Prescribed limit in residential area in day time - 55.0 dB(A) and Night time - 45.0 dB(A). Average Noise level inside complainant house were found beyond the prescribed limit.

अमर कुमार सिन्हा  
(A.K. Sinha) 03/11/23  
S.T., Dhanbad

S.K.  
03.11.23  
(S.K. Singh)  
A.S.O., Dhanbad

JP Singh  
10.11.2023  
(J.P. Singh)  
R.O., Dhanbad





झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद  
Jharkhand State Pollution Control Board  
HIG-1, Housing Colony, Dhanbad-826001

⑪

Letter No : 1502

Dated : 04/12/2023

From,

Jitendra Pd. Singh,  
Regional Office,  
Dhanbad

To,

The Member Secretary,  
Jharkhand State Pollution Control Board,  
H.E.C., Dhurwa, Ranchi.

Sub:

Regarding period of violation of M/s. Seventeen Degrees Hotel Company Pvt.  
Ltd., City Centre, Dhanbad w.r.t. O.A. No. 74/2023/EZ

Ref:

H.Q. letter No. B-2161, dated 05.09.2023

Sir,

With reference to subject noted above, It is to inform that unit have provided Rent Agreement Paper, Municipality Trade License and Food Safety Administration License. As per Food Safety Administration License, the date of issue of license is 29.12.2017. Hence, in light of above facts, E.C. may be calculated from the above date.

Encl - As above.

Your's faithfully,

04.12.2023

(Jitendra Pd. Singh)  
Regional Officer, Dhanbad





184  
License  
Form "C"

[See Regulation 2.1.4(6)]  
Food Safety Administration  
Department of Health  
Government of Jharkhand  
License under FSS Act, 2006



अनुज्ञप्ति संख्या / License Number: 11117016000225

- अनुज्ञप्तिधारी के पंजीकृत कार्यालय का नाम और पता /  
Name & Registered Office Address of Licensee SEVENTEEN DEGREES HOTEL CO. PVT. LTD.  
Goutam Kumar Singh, First Floor, City Centre, Luby  
Circular Road, Dhanbad, Dhanbad (Jharkhand) - 826001
- प्राधिकृत परिसरो का पता /  
Address of Authorized Premises Goutam Kumar Singh, First Floor, City Centre, Luby  
Circular Road, Dhanbad, Dhanbad Sadar,  
Dhanbad(Jharkhand) -826001
- कारोबार का प्रकार / Kind of Business Restaurants
- डेयरी व्यापार विवरण के लिए स्थान के पते और दूध की क्षमता (एम सी सी)/ थोक के साथ दुग्ध शीतलक केन्द्र (बी एम सी) / दूध प्रसंस्करण / यूनिट दूध पैकेजिंग यूनिट द्वारा स्वामित्व / आर सी के अनुज्ञप्ति धारक For dairy business details of location with address and capacity of Milk Chilling Centers (MCC)/Bulk Milk Cooling Centers (BMCs)/Milk Processing Units/Milk Packaging Unit owned by the holder of licensee/RC No
- अनुज्ञप्ति का वर्ग / Category of License State
- यह अनुज्ञप्ति खाद्य संरक्षा और मानक अधिनियम, 2006 के अधीन अनुदत्त की गई और वह अधिनियम के उपबंधों के अध्यादीन है जिनका अनुज्ञप्तिधारी द्वारा अवश्य पालन किया जाना चाहिए / This license is granted under and is subject to the provisions of FSS Act, 2006 all of which must be complied with by the licensee.



29/12/18  
02/11/18  
Designated Officer  
Cum

Stamp and Signature of Designated Officer  
Dhanbad

खा. सं. और मा. अधि. 2006 के अधीन राज्य अनुज्ञापन अधिकारी  
State Licensing Authority under FSSA, 2006

स्थान / Place : Dhanbad

दिनांक / Date : 29/12/2017

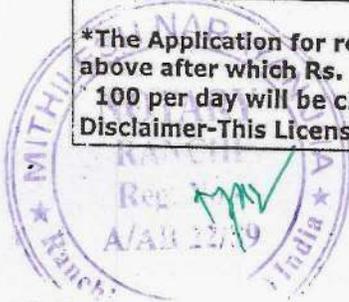
विधिमन्व्यता और नवीनीकरण / Validation And Renewal

License Issue / Renewal Date	Period of validity	License Fee Paid	Items of Food products authorized to Manufacture/ Re-pack/ Re-label	Installed / Handling Capacity	Signature Of Designated Officer
29/12/2017	28/12/2022	Rs.10000	Please refer to annexure for details.	Please refer to annexure for details	29/12/18 02/11/18

\*The Application for renewal of license shall be submitted 30 days prior to the expiry date mentioned above after which Rs.

100 per day will be charged up to the date of expiry.

Disclaimer-This License is only to commence or carry on food businesses and not for any other purpose.





License  
Form "C"  
[See Regulation 2.1.4(6)]  
Food Safety Administration  
Department of Health  
Government of Jharkhand  
License under FSS Act, 2006



13

अनुज्ञप्ति संख्या / License Number: 11117016000225

Kind of Business : Food Business Operator

Restaurant

Sl.No	Food Product Category
1	15 - Ready-to-eat savouries
2	16 - Prepared Foods
3	14 - Beverages, excluding dairy products
4	12 - Salts, spices, soups, sauces, salads and protein products
5	07 - Bakery products
6	03 - Edible ices, including sherbet and sorbe
7	04 - Fruits and vegetables (including mushrooms and fungi, roots and tubers, pulses and legumes, and aloe vera), seaweeds, and nuts and seeds
8	06 - Cereals and cereal products, derived from cereal grains, from roots and tubers, pulses, legumes and pith or soft core of palm tree, excluding bakery wares of food category 7.0

स्थान / Place : Dhanbad

दिनांक / Date : 29/12/2017

Designated Officer

Stamp and signature of Designated Officer  
Cum

Addl. Chief Medical Officer

खा. सं. और सा. अधि. 2006 के अधिन राज्य अनुज्ञापन अधिकारी  
State Licensing Authority under FSSA, 2006



1/5/22, 2:02 PM

Jharkhand Municipal

**Municipal Trade Licence Approval Certificate**  
**DHANBAD MUNICIPAL CORPORATION**

**Municipal License**

(This certificate relates to Section 455(i) Jharkhand Municipal Act 2011)

Municipal Trade License Number : **DHA2010031717523**

Issue date of Municipal License Number : **09-08-2021**

Validity of Municipal Trade License Number : **08-08-2022**

Occupancy certificate no:

Owner /Entity Name : **SEVENTEEN DEGREES HOTEL CO PVT LTD**

Owner Name of Entity : **SANDEEP NARANG**

Nature Of Entity : **RESTAURANT**

Ownership of business premises : **NA**

Business Code: **(198)**

Date Of Establishment : **21-09-2017**



Ward No: **20**

Holding no :

Street Address : **SHOP NO. 332,335, 1ST FLOOR CITY CENTRE L.C ROAD DHANBAD MOB-9234669206**

Application No : **46875090821070027**

Date & time of Application: **09-08-2021**

Mobile No : **9234669206**

This is to declare that **SEVENTEEN DEGREES HOTEL CO PVT LTD** having application number **46875090821070027** has been successfully registered with us with satisfactory compliance of registration criteria and to certify that trade license number **DHA2010031717523** has been allocated **SEVENTEEN DEGREES HOTEL CO PVT LTD** for conducting business which is **(198)** as per business code mentioned in Jharkhand Municipal Act 2011 in the regime of this local body. The validity of this license is subject to meeting the terms and conditions as specified in U/S 455 of Jharkhand Municipal Act 2011 and other applicable sections in the act along with following terms and conditions :-

1. Business will run according to licence issued.
2. Prior Permission from local body is necessary if business is changed.
3. Information to local body is necessary for extension of area.
4. Prior information to local body regarding winding of business is necessary.
5. Application for renewal of license is necessary one month before expiry of license.
6. In the case of delay penalty will be levied according to rule 259 of Jharkhand Municipal Act 2011.
7. Illegal Parking in front of firm in non-permissible.
8. Sufficient number of containers for disposing-garbage and refuse shall be made available within the premises and the license will co-operate with the ULB for disposal of such waste.
9. SWM Rules, 2016 and Plastic Waste Management Rules 2016 shall be adhered to in words as well as spirit.

Note: This is a computer generated License .This License does not require a physical signature.





# JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004  
Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

By Email/Speedpost

Hon'ble NGT Matter  
Time Bound (Urgent)

Ref. No. B-2657

Ranchi, Dated. 05/12/2023

From,

Yatindra Kumar Das,  
Member Secretary.

To,

The Manager,  
M/s Seventeen Degree Hotel Company Pvt. Ltd.,  
City Centre, Dhanbad.

**Sub: - Show Cause notice issued under section 25 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 – Regarding.**

Whereas, a matter was taken up for hearing before the Hon'ble NGT, Eastern Zone Bench, Kolkata on 07/07/2023 in O. A. No. 74/2023/EZ in the matter of Gautam Prakash Versus M/s Seventeen Degree Hotel Company Pvt. Ltd. & Anr.

Whereas, the allegation of the Applicant in the present Original Application is that the Respondent No.1, M/s Seventeen Degree Hotel Company Pvt. Ltd., has installed four air conditioners in its premises on the side facing the Applicant's house, each of which has a capacity of 8.5 tonnes or more. It is stated that the outdoor units of the said air conditioners are installed on the face of the western wall of the City Centre, each of which is at a distance of just about 10 meters from the Applicant's house. The air conditioners are stated to be operational for most part of the day and continue to operate till late hours in the night, well beyond 10 P.M. and these air conditioners are alleged to make an unbearable high pitched noise, causing inconvenience and jeopardizing the mental and physical health of the residents of the Applicant's house.

Whereas, the Unit was inspected by the Regional Officer, JSPCB Regional Office – Cum – Laboratory, Dhanbad on 26/07/2023 in your presence and it was found that the Unit was operational. Moreover, other observations were also found, the relevant observations of which are as below: -

1. *M/s Seventeen Degree Hotel Company Pvt. Ltd. is having a restaurant with seating capacity - 51 seats, One Bar of seating Capacity - 26 and one banquet hall of capacity- 50 Person inside City Center Residential-cum-Commercial complex.*
2. *M/s Seventeen Degree Hotel Company Pvt. Ltd has not obtained any Consent to Establish and Consent to operate from the State Pollution Control Board and also the Person Present could not provide any relevant document regarding consent.*

Whereas, the Regional Officer, JSPCB Regional Office – Cum – Laboratory, Dhanbad was directed vide Board's Ref. No. B – 2161 dated 05/09/2023 to enquire and submit the time period of violation (Number of days) in which the Unit was operational without obtaining CTE / CTO from the Board.

Whereas, the Regional Officer, JSPCB Regional Office – Cum – Laboratory, Dhanbad vide his letter no – 1502 dated 04/12/2023 has informed that Unit have provided Rent Agreement Paper,

KMB

Page 335

61C



Municipality Trade License and Food Safety Administration License. As per the Food Safety Administration license, the date of issue of licesence is 29/12/2017. Hence, in light of the above facts, Environmental Compensation may be calculated from the above date.

Whereas, the Interim Environmental Compensation against the Unit was calculated as per the "Report of the CPCB In-house Committee on Methodology for Assessing Environmental Compensation and Action Plan to Utilize the Fund". The details of which is as below: -

**CALCULATION OF ENVIRONMENTAL COMPENSATION OF**  
**M/S SEVENTEEN DEGREES HOTEL COMPANY PVT. LTD.**  
**AT - CITY CENTRE, DIST. - DHNBAD.**

**Nature of violation** – Non compliance of provisions of the Water (Prevention and Control of Pollution) Act, 1974 & the Air (Prevention and Control of Pollution) Act, 1981.

**Basis to levy the Environmental Compensation** – Pollution Index

The environmental compensation is based on the following formula:

$$EC = PI \times N \times R \times S \times LF$$

Where,

- EC- Environmental compensation
- PI- Pollution Index of Industrial Sector
- N –Number of days of violation took place
- R – A factor in rupees for EC
- S- Factor of scale of operation
- LF – Location Factor

Now in this case,

PI is to be taken as 30 as the industry belongs to Green category as per CPCB's guidelines.

N is to be taken as 2167 days from 29/12/2017 to 04/12/2023.

R is to be taken as 250 (as per CPCB's guidelines).

S is to be taken 0.5 as the unit belongs to Micro / Small Scale as per Notification No. - S.O. 1702(E). — dated 01/06/2020 of Ministry of Micro, Small and Medium Enterprises (S could be 0.5 for micro or small, 1.0 for medium and 1.5 for large units as per CPCB Guidelines).

LF is to be taken as 1.25 as the population of Dhanbad town is > 1 million. (District Census Handbook, dhanbad of 2011).

Therefore,

$$\begin{aligned} EC \text{ (Per day)} &= PI \times R \times S \times LF \\ &= 30 \times 250 \times 0.5 \times 1.25 \\ &= ₹ 4,687.50/- \end{aligned}$$

As per the report of the CPCB In-house Committee on Methodology for Assessing Environmental Compensation in any case, minimum Environmental Compensation shall be ₹ 5000/day.

Henceforth, the Environmental Compensation for one day comes out to be ₹ 5,000.00/-. So the total Environmental Compensation for 2167 days comes out to be ₹ 1,08,35,000.00/- (i.e. Rupees One Crore Eight Lakhs Thirty Five Thousand Only).

Now, therefore, in view of the above and by exercising the powers conferred under section 25 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air

(Prevention & Control of Pollution) Act, 1981, the competent Authority has been pleased to issue this show cause notice, and it is, hereby directed to be present on 19/11/22 at 11:30 AM in the office chamber of the Member Secretary either in person or through a authorized representative to explain your part that why the abovementioned Environmental Compensation should not be imposed upon the Unit. In case of failure to attend the same an ex-parte order may be passed or legal action may be initiated.

This issues with the approval of the Competent Authority.

Sd/-  
(Yatindra Kumar Das)  
Member Secretary

Memo No. B-2657

Ranchi, dated 05/12/2023

Copy to: The Regional Officer, JSPCB Regional Office – Cum – Laboratory, Dhanbad for information and it is directed to get the direction received from the Unit and send the receiving copy to the headquarter.

O/C

(Yatindra Kumar Das)  
Member Secretary

